2437 Written Answers

2438

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD) : (a) and (b) The use of Cauvery waters by Tamil Nadu and Mysore is governed by agreements entered into between the two Governments in 1892 and 1924 which include also provisions for the mode of settlement of differences.

Some references have however been made by the Government of Tamil Nadu in regard to some new projects proposed to be undertaken by the Government of Mysore, particularly the Hemavathi project. Efforts are being made to settle this amicably in consultation with the two States.

KRISHNA RIVER WATERS

842. SHRI M. RUTHNASWAMY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the dispute in regard to the sharing of Krishna River waters between the States of Tamil Nadu and Andhra Pradesh has been settled; and

(b) if not, the action so far taken in that regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD) : (a) Tamil Nadu is not a riparian State of the Krishna river and as such i, not a party to the dispute over the sharing of the Krishna river waters.

(b) Does not arise.

843. [Transferred to the 13th August, 1969.]

IMPORTS OF PACE-MAKERS

844. SHRI A. D. MANI : Will the PRIME MINISTER be pleased to state :

(a) what is the duty levied at present on imports of pace-makers, *i.e.* instruments to stimulate human functioning by battery energy;

(b) in which countries are these pacemakers produced ; and

(c) how many pace-makers were imported during 1965-1968 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) The effective rate of import duty levied on pace-makers is 20% ad valorem.

(b) It is learnt that the pace-makers are produced in many countries including

the U. K., Germany, United States and certain East European countries.

(c) No separate statistics are being main tained in regard to imports of pace-makers.

845. [Transferred to the 8th August, 1969.]

Allegations against L. I. C. OFFICIAL 846. SHRI P. C. MITRA : Will the

PRIME MINISTER be pleased to state :

(a) whether it is a fact that she has received a letter, dated the 22nd July, 1969 from Shri M. M. Sadanah, Zonal President of National Federation of Insurance Field Workers of India, North Zone, in which it has been alleged that on his recent complaint in writing to the Chairman, Life Insurance Corporation giving specific instances of corruption of an high official of the Life Insurance Corporation, he and other office bearers of the Federation were put on suspension without conducting any inquiry into the allegations made ; and

(b) if so, what is the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : (a) Yes, Madam.

(b) The matter is being looked into.

TROMBAY FERTILIZER PLANT

260. SHRI J. S. TILAK : Will the Minister of PETROLEUM AND CHE-MICALS AND MINES AND METALS be pleased to state :

(a) the outturn of the Trombay Fertilizer Plant during the year 1968; and

(b) whether there are any plans under Government's consideration to augment its outturn during the next three years ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) Production at Trombay during 1967-68 and 1968-69 was as under :--

		(Tonnes)
	1967-68	1968-69
Urea	57,436	68,508
Nitrophosphate . $(16 : 13)$	22,355	••
Suphala	70,652	1,08,388
+Transferred from	the 24th	July, 1060

[†]Transferred from the 24th July, 1969